

Insolvency and Bankruptcy Board of India

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Himachal Pradesh National Law University, Shimla A M CHAMBERS OF ABHINAV MISHRA ADVOCATES & SOLICITOES

Chambers of Abhinav Mishra, Advocates and Solicitors

1st National Insolvency & Bankruptcy Moot Court Competition, 2022

presents,

25th - 27th, March, 2022

Virtual Event

Brochure

Medía Partner,

Knowledge Partner,





FOREWORD MESSAGE FROM VICE-CHANCELLOR



Greetings on behalf of Himachal Pradesh National Law University, Shimla!

HPNLU's prime focus has always been to prepare leaders for law and law related professions through an integrated curriculum that emphasizes academic excellence and acceptability.

We make available an exclusive platform that provides students with a surfeit of unparalleled opportunities to experience the bliss of learning and marvels of knowledge. Here, our priority is to make everyone "discover" their limitless potential and proficiencies. With such an objective to provide devoted educational facilities to the students, they are also groomed to be transformed into policymakers.

With this in mind the HPNLU has committed itself towards providing a congenial environment for the better growth and development of students, 1st National Insolvency & Bankruptcy Moot Court Competition, 2022 in association with Chambers of Abhinav Mishra, Advocates and Solicitors, will be its flagship event. Not only does the university encourage its students to put their minds to the test, but it also fosters create a similar environment for students across the country. This Temple of learning fosters an intellectual culture that bridges theory with practice and contributes to the social, economic and cultural development of the country.

Although the times are difficult due to the pandemic, the university has committed itself to not let it create obstacles on the path of growth for the students and legal education in the country. With this virtually platformed venue, I welcome you all to attend the event and look forward to an intellectually stimulated competition.

Wish you all the best.

ABOUT THE COMPETITION

This event has been devised with the aim of creating the opportunity for the learning and development of jurisprudence on emerging trends in Insolvency and Bankruptcy law besides armouring the coming generation of the legal fraternity with research and oratory skills.

As a law school, HPNLU takes pride in developing academic and advocacy excellence among law students by appraising them about skills pertaining to the drafting of the memorials, articulation of arguments and answering the queries of the bench. This helps the students to grow as individuals and also motivates them to come forward and showcase their skillset. It acts as a catalyst for building confidence and enhancing the research and drafting skills of the students. The moot proposition of the competition will be based majorly on insolvency and bankruptcy laws and constitutional law; however, the participants will be expected to keep their research multidimensional and not restrict themselves to just one area of law.

HPNLU has successfully conducted two editions of HPNLU National Virtual Moot Court Competition in 2021, both of which saw a large participation by law students from all over the nation. We are delighted to venture into a new area of law and organize the first corporate law moot court competition. Despite these unprecedented times, we at HPNLU strive to maintain the record of excellency that we have achieved through the first two moot court competitions.

PARTICIPATING TEAMS

The Competition is to witness participation of 40 Teams from Law Schools/ Colleges/Universities Pan India comprising of National Law Universities, Government and Private Law Colleges/Law Schools recognized by the Bar Council of India, indeed raising the competitive spirit amongst the participants and the standard of the Competition.

AWARDS

Winners: The Team shall be awarded a cash prize of INR 33,000/- (Indian Rupees Thirty-Three Thousand Only) along with Internship Opportunity in a Top Tier Law Firm plus six months subscription of "ibclaw.in" plus a Certificate of Excellence.

Runner ups: The Team shall be awarded a cash prize of INR 24,000/- (Indian Rupees Twenty-Four Thousand Only) along with Internship Opportunity in Top Tier Law Firm plus six months subscription of "ibclaw.in" plus a Certificate of Excellence.

Best Memorial Award: The Team having the highest average Memorial scores from both sides shall be rewarded with the cash prize of INR 11,000/- (Indian Rupees Eleven Thousand Only) along with six months subscription of "ibclaw.in" plus a Certificate of Excellence.

Best Researcher: The Researcher scoring the highest score in the Researcher's Test shall be rewarded with the cash prize of INR 5,000/- (Indian Rupees Five Thousand Only) along with six months subscription of "ibclaw.in" plus a Certificate of Merit.

Best Mooter/Speaker:

The Best Mooter final round - INR 11,000 /-The Best Mooter Semi-final round - INR 9000 /-The Best Mooter Quarter-final round - INR 7000 /-The Best Mooter Octa-final round - INR 5000 /-The Best Mooter in Preliminary round - INR 3000 /-

• Best Mooter from each round will get an internship opportunity of 4 weeks under the guidance and supervision of AAAIP or Chambers of Abhinav Mishra, Advocates and Solicitors plus six months access of Insolvency Module from IBCLaw.in

- E-Certificate of merit shall be given to all the teams qualifying for the Quarter-finals Round.
- *E-Certificate of participation shall be given to all the participating teams.*

ABOUT FINAL ROUND OF THE COMPETITION

1st National Insolvency and Bankruptcy Moot Court Competition, 2022 will witness participation of 40 Teams from Pan India, raising the competitive spirit amongst the participants and the standard of the Competition, it is divided into 5 Rounds: Preliminary Rounds, Octa-Finals, Quarter-Finals, Semi-Finals and Finals. The Finals Round is graced by the following dignitaries:



<u>HMJ Retd. M.M.Kumar</u>

Former Chief Justice of Jammu & Kashmir High Court, Founder President, National Company Law Tribunal and Member, National Human Rights Commission, India

<u>HMJ Retd. Rakesh Kumar</u>

Former Acting Chief Justice of Hon'ble Patna High Court and Hon'ble Andhra High Court





<u>Sr. Adv. Pradeep Rai</u>

Vice- President, Hon'ble Supreme Court Bar Association

Dr. (Ms.) Mukulita Vijayawargiya

Whole –Time Member, The Insolvency and Bankruptcy Board of India

<u>Shri Bishwajit Dubey</u>

Senior Partner, Cyril Amarchand Mangaldas & Co.



Moot Court Committee

PATRON-IN-CHIEF

Hon'ble Mr. Justice Mohammad Rafique

Chief Justice, High Court of Himachal Pradesh and Chancellor, HPNLU, Shimla

PATRON

Prof. (Dr.) Nishtha Jaswal

Vice-Chancellor, HPNLU, Shimla

ADVISORY COMMITTEE

Prof. (Dr.) S.S. Jaswal Registrar, HPNLU, Shimla

Mr. Abhinav Mishra

Founder, Chambers of Abhinav Mishra, Advocates & Solicitors

FACULTY CO-ORDINATORS

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Faculty Co-Ordinator MCC, HPNLU, Shimla

Mr. Digvijay Singh Katoch

Faculty Co-Ordinator MCC, HPNLU, Shimla **Ms. Sarita** Faculty Co-Ordinator

MCC, HPNLU, Shimla

Mr. Aayush Raj

Faculty Co-Ordinator MCC, HPNLU, Shimla

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MCC TEAM AND EVENT COORDINATORS

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STUDENT MEMBERS

<u>Aana Sharma</u> Senior Student Member

<u>Priya Singh</u> Senior Student Member

> <u>Ankita</u> Student Member

Devarshi Malviya Student Member

<u>**Tananjay Singh**</u> Student Member

<u>Arsh Chhajer</u> Student Member

Astitva Chandran Student Member <u>Vikram Nagpal</u> Senior Student Member

> <u>Aditi Sharma</u> Student Member

Jyotika Rajpurohit Student Member

<u>Sapna Goyal</u> Student Member

<u>Vanshika Maan</u> Student Member

<u>Kaushiki Jindal</u> Student Member

Gaurav Kumar Singh Student Member



Moot Court Committee

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